

(c) Yes sir; there have been some representations in recent months seeking Center, intervention regarding lock-outs and closure of mills in Kanpur

(d) and (e). As stated by the Minister of Industry in the Lok Sabha on April 14, 1978, the management of the entire group of Swadeshi Cotton Mills Co. Ltd, Kanpur has been taken over under the Industries (Development and Regulation) Act, 1951

2 The position regarding J. K. Manufacturers Kanpur and J. K. Electronics, Kanpur, as reported by the Government of Uttar Pradesh is as follows :

J. K. Manufacturers, Kanpur (2,983 employees) had closed down from October 1, 1977 due to losses. Permission to close down the mills was refused by the specified State Authority under the Industrial Disputes Act, and the employer prosecuted by the State Industrial Relations Machinery for illegal closure. The employer in this case has obtained stay orders from the Allahabad High Court. In the case of J. K. Electronics, Kanpur (workers employed 145) which had closed down on 18th September, 1977 due to financial stringency and losses, the workers entered into an agreement with the employers in December 1977 and have not, it appears, opposed the closure

Medical Facilities in Emergency Wards

8328 SHRI MADHAVRAO SCINDIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that Police personnel are attached to each Hospital in Delhi to look after the cases specially of accidents for emergency treatment ;

(b) if so, whether it is also a fact that the Hospitals do not administer any medical assistance (even first-aid) even if condition of victim is very serious, in the absence of report of formalities of Police personnel;

(c) if so, whether it is also a fact that under these legal bindings/practices the victims die before any medical assistance is administered; and

(d) if so, what steps are being taken to rectify the legal procedure ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) : (a) Yes, Sir.

(b) No, Sir. Necessary medical aid is rendered without waiting for completion of police formalities.

(c) and (d). Question does not arise

Installation of Automatic Telephone Exchange at Kalwa

8329 SHRI R K MHALGI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government received a representation dated 20th February, 1978 from the Chairman of the Thane Manufacturers Association with respect to the proposed installation of automatic separate telephone exchange at Kalwa;

(b) what action have been taken by Government and whether, it was communicated to the Association concerned; and

(c) if no action has so far been taken, when the decision is likely to be reached ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) Yes Sir.

(b) The representation was carefully considered but could not be agreed to due to techno-economic reasons

(b) A reply has been sent to the Chairman, Thane Manufacturer Association on 20-4-1978

(c) Does not arise.

गुजरात की "मैलेथियन" की सप्लाय

8330. श्री बर्न सिंह पाई पटेल : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गुजरात सरकार ने केंद्रीय सरकार से अनुरोध किया है कि गुजरात से मलेरिया के उन्मुलन के लिए डी० डी० टी० के बजाय "मैलेथियन" सप्लाय की जावे;

(ख) यदि हाँ, तो "मैलेथियन" सप्लाय करने की मात्रा कब और किसकी माता में की गई है;